

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
AT PUNE

ORIGINAL APPLICATION No.111 of 2024 (WZ)

**NEWS ITEM TITLED: "LAYER OF TOXIC FOAM FLOATS ON
SURFACE OF INDRAYANI RIVER IN PUNE" APPEARING IN
HINDUSTAN TIMES DATED 12.02.2024**

INDEX

SR NO	ANNE XURE	PARTICULARS	PAGE NOS.	
			From	To
1.		Index	-	150
2.		Affidavit in Reply	151	154
3.	R-1	Copy of the work order issued to M/s Primove Consultant Pvt. Ltd.	155	156
4.	R-2	Copy of the proposal submitted dated 03/02/2020	157	158
5.	R-3	Copy of the said Board Resolution dated 01/07/2024	159	160
6.	R-4	Copy of the Tender Notice	161	162
7.	R-5	Copy of the Work Order dated 05/07/2025	-	163
		LAST PAGE NO.		163

PUNE

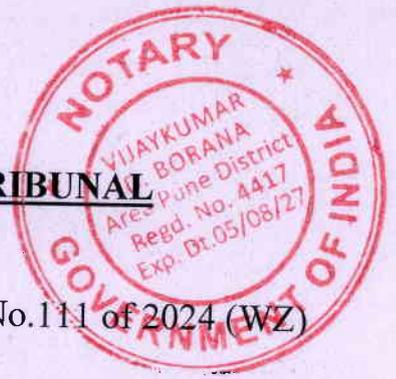
DATE : 09-06-2025



ADVOCATE FOR THE RESPONDENTS NO.10

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
AT PUNE

ORIGINAL APPLICATION No.111 of 2024 (WZ)



NEWS ITEM TITLED: "LAYER OF TOXIC FOAM FLOATS ON SURFACE OF INDRAYANI RIVER IN PUNE" APPEARING IN HINDUSTAN TIMES DATED 12.02.2024

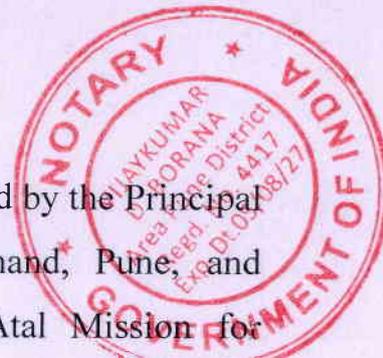
REPLY ON BEHALF OF RESPONDENT No.10 (DEHU ROAD CANTONMENT BOARD)

MAY IT PLEASE THE HON'BLE TRIBUNAL

AFFIDAVIT IN REPLY

I, Pushpanjali Rawat, Age about 40 years, Occupation: Service, Cantonment Board, Pune i.e., Respondent No.10, state on solemn affirmation as under:

1. At the outset it is submitted by the Respondent No.10, that it is tendering an unconditional apology for not remaining present for the hearing on 17th March 2025. The Respondent No.10 requests and pleads that the apology of the Respondent No.10 may kindly be accepted by the Hon'ble Tribunal
2. I say that the present affidavit is being filed to place on record the subsequent progress made for sewage treatment, specifically in relation to the Indrayani River.
3. I say that recognizing the severity of the situation, the Board engaged M/s Primove Consultant Pvt. Ltd. in 2017 to prepare a Detailed Project Report (DPR) for a 5.2 Million Litres per Day (MLD) capacity Sewage Treatment Plant (STP), with an estimated project cost of ₹38,57,16,344/- and ₹2,66,76,542/- towards operation and maintenance for a period of five years. Copy of the work order issued to M/s Primove Consultant Pvt. Ltd. is annexed hereto and marked as **ANNEXURE – R-1**.

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4. I say that the Board responded to all technical queries raised by the Principal Directorate, Defence Estates (PDDE), Southern Command, Pune, and simultaneously sought financial assistance under the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) Scheme by submitting a proposal to the Principal Secretary, Urban Development-2 Department, Government of Maharashtra on 3rd February 2020. However, no response has been received till date. Copy of the proposal submitted is annexed hereto and marked as ANNEXURE – R-2.
 5. I say that the Board faces acute financial constraints and does not possess sufficient resources to independently implement such a large-scale infrastructure project.
 6. I say that, further to this, the Board submitted the above-mentioned DPR to the Pune Metropolitan Region Development Authority (PMRDA) on 17th April 2023 for further consideration and assistance which includes Mini STP and also to include in Dehuroad Cantt. Board STP in their collective projects. However, there appears to be a delay from the end of PMRDA in processing the same, and therefore, the Board is exploring alternative options to move forward with at least a smaller STP of 800 KLD capacity near the Indrayani River, as an immediate measure to mitigate pollution.
 7. I say that, in parallel, the Board has initiated efforts to reduce pollution of the Indrayani River by proposing the installation of a mini STP. To facilitate this, the Board has followed due procedure and appointed a Project Management Consultant (PMC) after floating a tender. The appointment of PMC was approved vide Copy of the said Board Resolution is annexed hereto and marked as ANNEXURE – R-3, and the copy of the Tender Notice floated is annexed and marked as ANNEXURE – R-4.



8. I say that a letter dated 05/07/2024 has also been issued to the appointed PMC. Copy of the said letter is annexed hereto and marked as ANNEXURE
- R-5.
9. I say that it is pertinent to mention that no foam is formed in the river due to CBDR and the primary issue pertains to the discharge of untreated sewage into the river due to the CBDR.
10. I say that the implementation of the mini STP project is facing delays primarily due to land-related issues, as the identified land falls under the ownership of the Defence/Army authorities, requiring clearances, and due to budgetary constraints. Despite these challenges, the Board remains committed to pursuing the project earnestly.
11. I say that additionally, the Board is exploring the possibility of alternate solutions, including:
- (a) Seeking guidance from the Maharashtra Pollution Control Board (MPCB) regarding alternative funding sources,
 - (b) Considering the adoption of decentralized STPs to reduce costs, and
 - (c) Proposing integration of Dehu Road's sewage network with the existing STP network of Pimpri-Chinchwad Municipal Corporation (PCMC), given the proximity and feasibility.
12. I say that collaboration with PCMC would provide an effective, economical, and environmentally sustainable solution to the sewage treatment challenges faced by the Board and ensure better compliance with environmental norms.
13. I say that the Board has officially approached the Maharashtra Pollution Control Board (MPCB) vide letter no. CBDR/ENGG/STP dated 11/07/2024



to seek technical guidance, suggest possible funding avenues, and assist in facilitating discussions with PCMC for collaborative sewage treatment solutions.

14.I say that the Board is fully committed to complying with environmental laws and regulations and remains proactive in finding viable, sustainable, and long-term solutions for sewage treatment and management within the jurisdiction of Dehu Road Cantonment.

15.In view of the above circumstances, it is respectfully submitted that the Respondent No.10 is sincerely taking necessary steps towards the installation of sewage treatment systems and the same is under active process.

I say that whatever stated hereinabove is true and correct to the best of my knowledge, information, belief and legal advice which I believe to be true.

Solemnly affirmed at Dehu on this 09th day of June 2025

P. Rawat
Deponent

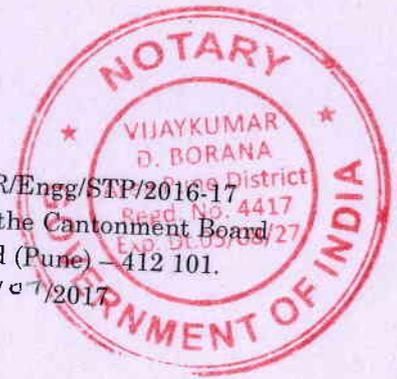


BEFORE ME
[Signature]
VIJAYKUMAR D. BORANA
NOTARY Govt. Of India
Noted & Registered at
Serial No. 735-25
Date: 09.06.2025

ANNEXURE-R-1

Tel: 27671222

Fax: 27672610



No. CBDR/Engg/STP/2016-17
Office of the Cantonment Board
Dehuroad (Pune) - 412 101.

Date: 17/07/2017

To,

M/s PriMove Infrastructure Development Consultants Pvt. Ltd
C-3, 304/B, Saudamini Complex, Bhusari Complex,
Paud Road, Kothrud, Pune-411038

Sub: Term Contact - 2016- 2017 Contract: Providing Consultancy Services And Preliminary Survey, Design, Preparation Of DPR, Tender Document And Project Management / Supervision For Sewerage Network, Sewage Pumping Station And Sewage Treatment Plant Based On Sequential Batch Reactor/Cyclic Activated Sludge Process for Civil Population of Dehuroad

Work order No. 01 dated 17/07/2017

1. Reference your tender dated 07/12/2016.
2. You are required to execute the following work on the terms and conditions of contract agreement made between you and the Board on

i) Brief description of work: **Term Contact - 2016- 2017**

SR.No	Name of Work	Estimated Cost	Authority
1.	Preliminary Survey, Preparation of Draft detailed project report, Submission of Final detailed Draft report, Vetting of estimate from Govt competent Authority IIT's/MIT Tender documents /Bid documents & Schedule of project execution.(Part A)	Rs.18,00,000/-	CBR No. 02 dated 20/04/2017

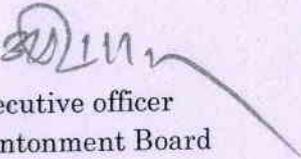
ii) Authority: CBR No. 02 dated 20/04/2017

ii) Time allowed for completion : 4 Months

iv) Time allowed for commencement : Immediate from the date of receipt of work order.



1. Payment would be done as per the contract agreement.
2. CEO/Board reserve the right to alter the work order.
3. Final satisfactory reports should be submitted to this office, thereafter which payment will be made.
4. No amount would be paid to the consultant in case of extension of the amount mention in work order, unless and until orders are issued from the office.


Chief Executive officer
Dehuroad Cantonment Board

Acceptance-

(Signature of Contractor.)

Copy to -

1. The Accountant, DCB.

ANNEXURE-R-2Annexure A
246
Annexure-R-2

छावनीपरिषद् देहूरोड
CANTONMENT BOARD DEHUROAD
भारतसरकार, रक्षामंत्रालय

Government of India, Ministry of Defence
Near Dehuroad Railway Station, Dehuroad,
Pune-412 101 (Maharashtra)
Ph.No. 020-27671222, Fax:020-27672610



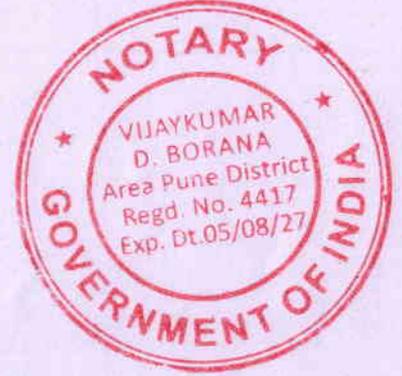
e-mail:ceodehuroad@gmail.com, website: www.cbdehuroad.org

Letter No.: CBDR/ Engg/STP/2018-19

Date : 03 Feb., 2020

To

The Principal Secretary
Urban Development-2 Department
4th Floor
Mantralaya
Mumbai-400032

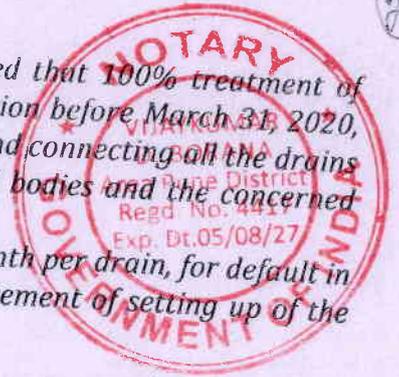


Sub: Allotment of grant for Dehuroad Cantonment Board from the AMRUT Scheme

Respected Sir,

1. The Dehuroad Cantonment Board (DCB) is a deemed municipality. It has around 9038.2883 acres of land having both hilly and plain terrain. It has population of approx. 65000 comprising 11,000 families most of them belong to poor strata of society.
2. The DCB acts as a municipality providing basic facilities to its residents, which includes development works such as roads, drains, providing water, provision of toilets, gardens, schools, hospitals etc.
3. The DCB has its own Independent Water Supply Scheme, including a Water Treatment Plant which provides water to nearly 70 percent of its population.
4. The DCB has declared Open Defecation Free (ODF) in the year 2018 and 2019. We try to minimise sludge by providing septic tank connection to each household with a proper disposal technique/unit. But as per modern norms underground drainage is necessary. Such a system can be obtained by providing Sewage Treatment Plant with Underground Sewage System. The same has been conveyed in the orders passed by the National Green Tribunal on December 6, 2019 which may be summarised as below:

National Green Tribunal (NGT) on December 6, 2019 directed that 100% treatment of sewage need to be ensured atleast to the extent of in-situ remediation before March 31, 2020, along with work on setting up of sewage treatment plants (STPs) and connecting all the drains to the STPs. If the order is not implemented on time, the the local bodies and the concerned departments of the states/UTs will be liable to pay compensation i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP."



Timeline for completing all steps of action plans in the matter including completion of setting up STPs and their commissioning till March 31, 2021 has to be ensured, the NGT warned. Delay would mean payment of compensation of Rs. 10 lakhs per month per STP.

5. Also it is noticed that the sludge from the toilets is left out directly into the nalas which mostly finds its way into the rivers thus polluting the rivers, the rivers been a source of drinking water to the people. In view of the above the Dehuroad Cantonment Board has taken the initiative of constructing a Sewage Treatment Plant, in pursuance of it the Detailed Project Report(DPR) has been prepared. The DPR has been prepared for STP totalling to a capacity of 5.2 MLD with various mini STP'S with all of them within the limits of Cantonment and features like reusing the treated water. The construction of the Sewage System costs Rs.41 crores (approx.)
6. The source of income to provide the basic facilities was Octroi but due to the abolition of Octroi and implementation of GST, the source is nearly zero and till date no amount has been received neither on the basis of CGST nor SGST nor any other schemes.
7. It is conveyed to the undersigned through DGDE letter No.70/MISC/AMRUT/C/DE/2015 VOL-I FMS ID 60670 and decision of MoHUA note No.K-16011/174/2019-AMRUT-IB dated 27.11.2019 for extension of the benefits of ATAL MISSION FOR REJUVENATION OF URBAN TRANSFORAMTION (AMRUT) to the Cantonment areas.

Hence it is requested to grant the above mentioned amount through the scheme of AMRUT. Necessary documents as mentioned in para 7 and the Detailed Project Report are attached overleaf for your ready reference.

(Ramswroop Haritwal)
Chief Executive Officer
Dehuroad Cantonment Board

Copy to

1. The Commissioner
PimpriChinchwad Municipal Corporation

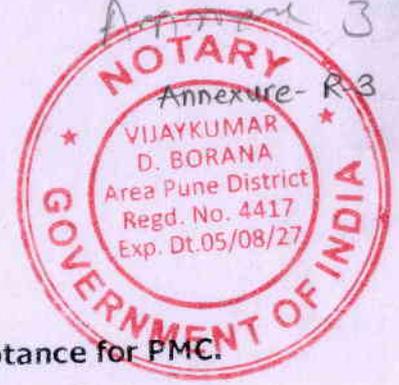
.....For information

2. Shri Shrirang Appa Barse
Member of Parliament

For perusal please

3. Shri Sunil Shankarrao Shelke
MLA

For perusal please

ANNEXURE-R-3CANTONMENT BOARD DEHUROAD
CIRCULAR AGENDA**1. EOI for Sewage Treatment Plant –Letter of Acceptance for PMC.**

Ref:- CBR NO. 25 dated 31/07/2023.

This office had invited Expression of Interest for the subject work mentioned above. Accordingly, 5 firms had submitted their financial bid. Thereafter, they were asked to give presentation of their company profile and scope of work. The criteria for selection was 50% for the rate quoted and 50% for marks obtained for presentation. The details of which are as below.

Sr. No.	Bidder name	Rate Quoted	PPT (marks out of 10)	Marks of rate quoted (marks out of 10)
1	SBA Enviro Systems Private Ltd.	9.5%	7	8
2	The Nisarga Consultancy	2.779%	Absent	
3	Green design & Engineering Services Pvt. Ltd	2%	6	10
4	Samruddhi Waterworks Pvt. Ltd.	7.5%	Absent	
5	Advista Technosolutions Pvt. Ltd.	2.5%	7	9

Accordingly, two firms Green design & Engineering Services Pvt. Ltd and Advista Technosolutions Pvt. Ltd secured same marks i.e. 16 out of 20. Therefore, in this regard the Board vide CBR No.25 dated 31/07/2023 resolved to seek cost estimation from both the firms which will be presented in the next Board meeting. In this regard, this office vide letter No.CBDR/Engg/S.T.P/VOL-II dated 09/08/2023 informed both participants to submit the cost of Installation of Packaged type Sewage Treatment Plant or any other suitable method for treatment of 1 MLD Sewage in Dehuroad Cantonment Board Areas to which only single firm i.e. M/s Advista Technosolutions Pvt. Ltd. after visiting the site at Shelarwadi for which is near to Indrayani river vide their email dated 24/05/2024 submitted their DPR for 0.8 MLD Sewage Treatment Plant at village Shelarwadi, Dehuroad. It may also be brought to highlighted that the other agency Green designs have failed to respond to the reminder emails done by this office. Now, the matter may be put before the Board for its kind consideration please.



1. Resolution:-

The member secretary informed the Board about receipt of notice from MPCB about serious offence of non-existence of STP in Dehuroad Cantonment Areas and moreover non-compliance of reminders from this office by Green designs it was resolved to appoint Advista Technosolutions Pvt.Ltd on the said quoted rates, as a Project Management Consultant by issuing acceptance letter on the above said rates, depositing Rs.1,00,000/- as security before execution of contract agreement. Consultant may be asked to prepare tender documents for the STP at shelarwadi village on GLR Sy.No.44 classified as A-1 Land, at the earliest.

P. Rawat
(Pushpanjali Rawat)
Member Secretary
Cantonment Board Dehuroad

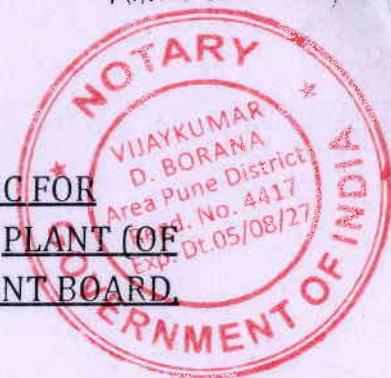
Date: 01/01/2024

1. President Cantt. Board, Dehuroad

2. Member Secretary Cantt. Board, Dehuroad

3. Nominated Member Cantt. Board, Dehuroad

Approved	Not Approved
<i>[Signature]</i>	-----
<i>P. Rawat</i>	-----
<i>[Signature]</i>	-----

ANNEXURE-R-4**DEHUROAD CANTONMENT BOARD****EXPRESSION OF INTEREST FOR APPOINTMENT OF PMC FOR
INSTALLATION OF PACKAGED TYPE SEWAGE TREATMENT PLANT (OF
MINIMUM CAPACITY OF 1MLD) AT DEHUROAD CANTONMENT BOARD,
DEHUROAD.**

The Dehuroad Cantonment Board invites Expression of Interest from expert agencies, for survey, identification, tendering, supply, installation and supervision of minimum 2nos of packaged STP (minimum 1MLD each) in the areas within Dehuroad Cantonment Board. Interested agencies should upload the Expression of Interest on <https://eprocure.gov.in/eprocure/app>

1. The technical bids should contain the following:
 - a) Profile of the company.
 - b) Technical Manpower.
 - c) Work experience of similar nature.
 - d) Scope of the proposed work.
 - e) Scanned copy of Demand Draft of Rs.1000/- (Expression of Interest Application Fee)
2. The Financial Bid (Marked as Annexure A) should contain the rate in percentage and should be uploaded on the <https://eprocure.gov.in/eprocure/app>

The interested agency is expected to have full knowledge of the area limits of the Dehuroad Cantonment Board and to show a presentation before the Members and President of the Board on a selected date and time as decided by the undersigned about the company profile, work experience, scope for the proposed work, justification for the rate quoted.

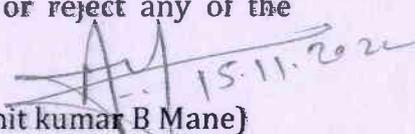
Other details are as follows:

Expression of Interest Application Fee	Rs.1000/- (only through Demand Draft)
Security Deposit	Rs.1,00,000/- (with the successful agency before execution of the agreement)
Date of Publishing & start date for submission of Bids	17/11/2022
Last date of uploading Bids	02/12/2022 till 1700hrs
Last date for submission of Original Demand Draft of Tender form fee in the office of the Dehuroad Cantonment Board	02/12/2022
Date of Opening of Technical & Financial Bid	05/12/2022

Criteria for selection: 50% for the rate quoted and 50% for the presentation shown.

Any details required will be made available in the office of the Dehuroad Cantonment Board on any working day. (Phone no-02027670202)

The Dehuroad Cantonment Board reserves the right to accept or reject any of the applications without assigning any reasons thereof.


(Amit kumar B Mane)
Chief Executive Officer
Dehuroad Cantonment Board

No. CBDR/Engg/MSTP/2022-23



ANNEXURE-R-5

 <p>भारत 2023 INDIA</p> <p>वैश्विक कुटुम्बकम्</p> <p>ONE EARTH • ONE FAMILY • ONE FUTURE</p>	 <p>सत्यमेव जयते</p> <p>छावनी परिषद कार्यालय, देहूरोड/CANTONMENT BOARD, DEHUROAD भारत सरकार, रक्षा मंत्रालय/ Govt. of India, Ministry of Defence नजदीक देहूरोड रेलवे स्टेशन, देहूरोड छावनी, पुणे- 412101 Near Dehuroad Railway Station, Dehuroad, Pune- 412101 Tel:020-27671222, Fax: 020-27672610 e-mail: ceodehu-stats@nic.in website:https://dehuroad.cannt.gov.in</p>	
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No.CBDR/ENGG/MSTP/22-23

Date: 05/07/2024

To

M/s Advista Technosolutions Pvt. Ltd.
310,Heuu Industrial Spaces,
MIDC Chinchwad, Pune-411019
Email-nilesh.pathare@advistaindia.com
Mob- +91-7755991881

**Sub: EOI for Sewage Treatment Plant.**

Reference your email dated 24/05/2024.

It is informed you that the percentage quoted by you i.e. 2.5% against the subject work has been accepted by the Board vide Circular Agenda dated 01/07/2024.

Therefore, you are hereby directed to deposit an amount of Rs.1,00,000/- (Rupees One Lakh Only) as a Security Deposit in form of FDR/ Demand Draft of any Nationalized or Scheduled Bank in favour of 'The Chief Executive Officer, Dehuroad Cantonment Board' for a period of 03 years along with a non-judicial stamp paper of Rs.500/- for execution of Contract Agreement within seven days of receipt of this letter.



P. Rawat
(Pushpanjali Rawat IDES)
Chief Executive Officer
Cantonment Board Dehuroad

Copy to :

The Accountant for information
Dehuroad Cantonment Board